

- (vii) In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh, MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories in 13 States/UTs.
- (viii) MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs for Investigation Officers, Prosecution Officers and Medical Officers have commenced.
- (ix) In addition to the above-mentioned measures, MHA has been issuing advisories from time to time to States/UTs to deal with crimes against women, which are available at www.mha.gov.in.

Resolution of State assembly against NPR and CAA

382. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is in the notice of Government that there are agitations against the proposed updation of National Population Register (NPR) and Citizenship Amendment Act (CAA);
- (b) if so, the details thereof;
- (c) whether it is a fact that certain State Assemblies have made resolutions against updation of NPR and CAA, if so, the details thereof; and
- (d) whether Government is planning to review the implementation of these amendments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Public Order and Police are State subjects as per Schedule VII to the Constitution of India and the State Government concerned is primarily responsible for maintenance of law and order in the State and to take action against the culprits as per law. The Central Government monitors the law and order situation in the State and assists the State Governments in case of major law and order

problem by deploying Central Armed Police Forces (CAPFs) on the request of State Governments.

(c) and (d) The Central Government has received Resolutions adopted by Legislative Assemblies of certain States such as Rajasthan. State Government of Kerala has also filed an Original Suit in the Honourable Supreme Court under Article 131 of the Constitution of India. The Government is in discussion with the States having concerns in regard to the preparation of National Population Register (NPR) and implementation of Citizenship Amendment Act (CAA).

Citizenship to foreign nationals in India

383. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that India has granted citizenship to several foreign nationals since independence;

(b) if so, the details thereof;

(c) whether any religion-wise breakup of these people who were granted citizenship has been made, if so, the details thereof;

(d) the year-wise number of people granted citizenship of India during last five years, till date; and

(e) how many people from Pakistan, Bangladesh and Afghanistan were granted Indian citizenship during the period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Yes Sir.

The citizenship to foreigners is granted by registration under section 5, by naturalization under section 6 or by incorporation of territory under section 7 of the Citizenship Act, 1955.

(c) No, Sir.

(d) Data is given in Statement (*See below*).

(e) The details are as under: